

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.119
96/252/ND/2020

IN THE MATTER OF:

Income Tax Officer Ward, 19(3), New Delhi

Vs.

ROC & Ors. (M/s Paavan Chemicals Pvt. Ltd.)

...APPELLANT

...RESPONDENT

SECTION

U/s 252

Order delivered on 13.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

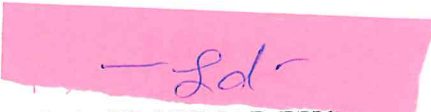
PRESENT:


For the I.T. Department : Mr. Parth Semwal, Jr. Standing Counsel, Mr. Zoheb Hossain,
Sr. Standing Counsel for I.T. Department

For the Respondent :

ORDER

Heard the submissions made by the Jr. Standing Counsel for the Income Tax Department. The Jr. Standing Counsel for the Income Tax Department has clearly confirmed that the Assessment order reveals that there is nil demand, therefore, he prayed the court to grant withdrawal of this matter. This matter stands **dismissed as withdrawn**. The case papers and folders may be sent to record room.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)